

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

For the attention of the stakeholders of **VISTAR METAL INDUSTRIES PVT. LIMITED**

1.	NAME OF THE CORPORATE DEBTOR	VISTAR METAL INDUSTRIES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27/05/2009
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4.	CORPORATE IDENTITY NUMBER	CIN : U27101MH2009PTC192733
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF THE CORPORATE DEBTOR	401,402 & 403 Coral Classic Co.op. Soc, Road no.20, Near Ambedkar Garden, Chembur(East), Mumbai, Maharashtra-400071.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	10/07/2023
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	10/07/2023
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Sunil Kumar Agarwal IBBI/IPA-001/IP-P01390/2018-2019/12178 AFA Valid until 07/12/2023
9.	ADDRESS AND EMAIL ID OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Tower-6, Flat No 603, Devnandan Heights, Near Podar School, New C G Road, Chandkheda, Ahmedabad, Gujarat, 382424. ANIL91111@HOTMAIL.COM
10.	ADDRESS AND EMAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Office No.#3, Dilkap Center, Near Safed Pul, Saki Naka, Andheri Kurla Road , Mumbai, Maharashtra-400072 LIQ.VISTARMETALS@GMAIL.COM
11.	LAST DATE FOR SUBMISSION OF CLAIMS	09/08/2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **Vistar Metal Industries Private Limited** on **10th July 2023**.

The stakeholders of Vistar Metal Industries Private Limited are hereby called upon to submit their claims with proof on or before 9th August **2023**, to the liquidator at the address mentioned against **item 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: **12-07-2023**

Place: **Mumbai**

Sunil Kumar Agarwal, Liquidator
Founder Director -Quick Resolve Professionals Pvt. Ltd. (IPE)

IBBI Reg No IBBI/IPA-001/IP-P01390/2018-2019/12178

AFA Valid Upto 7/12/2023